

IN THE HIGH COURT OF DELHI AT NEW DELHI

IMMEDIATE

No. 13522-C-2/Civil-III/DHC

Dated 3/6/22

From

The Registrar Appellate  
Delhi High Court  
New Delhi

To

1. The District Judge,  
Central District, Tis Hazari Court, Delhi
2. The District Judge,  
West District, Tis Hazari Courts, Delhi
3. The District Judge,  
East District, Karkardooma Courts, Delhi
4. The District Judge,  
North East District, Karkardooma Courts, Delhi
5. The District Judge,  
Shahdara District, Shahdara, Delhi
6. The District Judge,  
New Delhi District, Delhi
7. The District Judge,  
North West District, Rohini Courts, Delhi
8. The District Judge,  
North District, Rohini Courts, Delhi
9. The District Judge,  
South District, Saket Courts, Delhi
10. The District Judge,  
South East District, Saket Courts, Delhi
11. The District Judge,  
South West District, Dwarka Courts, Delhi

RFA No. 414/2021

Satish Kumar

APPELLANTS

VERSUS

Mahesh & Ors.

RESPONDENTS

Sir,  
I am directed to forward herewith for information and necessary action, the copy of order dated 27.05.2022 passed by Hon'ble Ms. Justice Prathiba M. Singh of this Court in the above noted case.

You are further requested to ensure that the interest amount as accrued in respect of fixed deposits which were deposited in all matters related to Kalkaji Mandir shall be called for and be deposited in the account in the name of the "Registrar General, Delhi High Court, A/c Kalkaji Mandir Fund" vide A/c No.15530110155950 IFSC Code UCBA0001553.

Please acknowledge receipt.

Yours faithfully

*Kalyani Singh*  
Admn. Officer Judicial  
for REGISTRAR Appellate



Copy of order

NDOH:- 01/02/2022

IN THE DELHI HIGH COURT OF NEW DELHI

No. 13427-X C-1Dt.: 3/6/22

From: The Registrar General,  
High Court of Delhi,  
New Delhi.

623

To:

- 1. The Principal District & Sessions Judge, (Headquarter), Tis Hazari Court, Delhi
- 2. The Principal District & Sessions Judge, District-West, Tis Hazari Court, Delhi.
- 3. Ms. Richika Tyagi, Ld. CJ-02, West District, THC, Delhi ....S/C  
(Ref. Suit No. 212/1982 and Suit No. 145/76)
- 4. Ms. Susheel Bala Dagar, Ld. SCJ-cum-RC, West District, THC, Delhi ....S/C  
(Ref. Suit No. 861/2002)
- 5. Sh. Neeraj Gaur, Ld. CJ, West District, THC, Delhi ....S/C  
(Ref. Suit No. 852/2002)
- 6. Ms. Neha Garg, Ld. Civil Judge-01, Central, THC, Delhi .....S/C  
(Ref. Suit No. 212/82 & 417/1996, 418/1996, 416/1996)

CM (M) 575/2021& CM Appls. 29013-14/21, 43797/21, 19915/22

Mam Chand ..... Petitioner

versus

Satish Kumar and Ors. .... Respondent

(Matters pertaining to the Kalkaji Mandir)

Sir,

I am directed to forward herewith for information and immediate compliance of a copy of order dated 27.05.2022 passed by the Hon'ble Ms. Justice Prathiba M.Singh of this Court in the above noted cases.

Please acknowledge receipt.

Yours faithfully

Administrative Officer (J) C-1  
For Registrar General

Encl: Copy of Order dtd. 27.05.2022

General  
PO 8533CH-0-2  
4/6/2022



S~11, 12, 1(SB) & 4(SB)

\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 557/2021  
GANPAT NATH AND ORS. .... Plaintiffs

versus

GUGAN CHAND AND ORS. .... Defendants

Through:

12 WITH  
+ CS(OS) 559/2021  
MAN CHAND .... Plaintiff

versus

INDERJEET AND OTHERS .... Defendant

1(SB) WITH  
+ CM(M) 575/2021 & CM APPLs. 29013-14/2021, 43797/2021,  
19915/2022  
MAM CHAND .... Petitioner

Through:

versus

SATISH KUMAR AND ORS ..... Respondent

Through:

4(SB) AND  
+ RFA 414/2021  
SATISH KUMAR .... Appellant

versus

MAHESH AND ORS ..... Respondent

Appearances:

Mr. K.G. Choker, Advocate. (M:986030124)

Mr. D.K. Singhal and Mr. Ankur Singhal, Advocate. (M:9811035029)

Mr. Rajesh Kumar Gupta, Advocate. (M:9811070697)

Mr. Arun Birbal and Mr. Sanjay Singh, Advocate for DDA.

(M:9958118327)

Signature Not Verified  
Digitally Signed  
by DEVANSHU  
JOSHI



CORAM:  
JUSTICE PRATHIBA M. SINGH  
ORDER  
% 27.05.2022

1. This hearing has been done through hybrid mode.
2. These matters pertain to the *Kalkaji Mandir*, which this Court has been hearing from time to time. These are part-heard matters.

CM APPL. 43797/2021, 19915/2022, 29013-14/2021 (for exemptions) in CM(M) 575/2021

3. Allowed, subject to all just exceptions. *CM APPL. 43797/2021, 19915/2022, 29013-14/2021* are disposed of.

CS(OS) 557/2021

CS(OS) 559/2021

CM(M) 575/2021

RFA 414/2021

4. These matters arise out of disputes between family members belonging to the *Thok Jogian*. A suit had been filed by Sh. Ganpat Nath, being the adopted son of Mr. Gulab Nath. The said suit was dismissed by the Trial Court. The main contesting Defendant in the said suit was Sh. Gagan Chand, who is now deceased and his family members, and others are represented.

5. The parties are represented by Mr. K.G. Choker, Mr. D.K. Singhal and Mr. R. K. Gupta representing Smt. Prasandi Devi, being her sons (biological/adopted).

6. Ld. Counsel for the parties shall place on record their respective written submissions explaining - which of the family members do they represent and how they claim rights in the *bari* in respect of conduct of puja at the *Shri Kalkaji Mandir*, by the next date of hearing.

Signature Not Verified  
Digitally Signed  
By: DEVANSHU  
JOSHI



7. The Lower Court record has been requisitioned in *CM(M) 575/2021*.  
Ld. Counsels for the parties are permitted to obtain the electronic copy of  
the said lower court record from the Registry, upon request, in order to assist  
the Court on the next date.

8. Copy of the order dated 26<sup>th</sup> August, 1985 in *Suit No.145/76* titled  
*Sh. Inderjit v. Gagan Chand* as also order dated 16<sup>th</sup> July, 2008 in *Suit*  
*No.852/02* titled *Inderjeet v. Gagan Chand*, filed along with *CM APPL.*  
*19915/2022* in *CM(M) 575/2021* are taken on record, subject to the  
submissions of the parties.

9. List these matters on 19<sup>th</sup> September, 2022. The lead matter in all  
these cases shall be *RFA 414/2021*.

10. In the meanwhile, the Registry to ensure that the interest amounts as  
may have been accrued in respect of the fixed deposits which were  
deposited in the suits shall also be called for and be deposited in the account  
in the name of the "Registrar General, Delhi High Court, A/c Kalkaji  
Mandir Fund" vide A/c No.15530110155950 IFSC Code UCBA0001553,  
as is being done in the other matters related to the *Kalkaji Mandir*.

MAY 27, 2022

dj/ađl



PRATHIBA M. SINGH, J.

TRUE COPY  
EXAMINER

Signature Not Verified  
Digitally Signed  
By: DEVANSHU  
JOSHI



Most Urgent/Out at once

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI**

No. 12712-762 Genl./HCS/2022

Dated, Delhi the 07 JUN 2022

Sub: Copy of the letter no. 13522-X/C-2/Civil-III/DHC dated 03.06.2022 bearing this office diary No. 620 dated 04.06.2022 and letter no. 13427-X/C-1 dt. 03.06.2022 bearing diary no. 623 dt. 06.06.2022 along with copy of order dated 27.05.2022 passed by Hon'ble Ms. Justice Prathiba M. Singh in RFA No. 414/2021 titled "Satish Kumar Vs Mahesh & Ors." & in CM(M) 575/25021 & CM Appls. 29013-14/21, 43797/21, 19915/222 titled "Mam Chand Vs Satish Kumar and Ors." respectively, may be circulated with request to **submit the Compliance Report in the above said order dated 27.05.2022, on or before 08/07/2022 positively for onward transmission to the Hon'ble High Court of Delhi as desired.** This is for information & necessary action/immediate compliance to :-

1. All the Ld. Judicial Officers dealing with Civil Matters posted in Central District, Tis Hazari Courts, Delhi.
2. Officer Incharge, LAC Branch, Central District, Tis Hazari Court, Delhi.
3. Officer Incharge, Record Room (Sessions & Civil), Central District, Tis Hazari Court, Delhi.
4. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
5. PS to Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
6. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
7. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no.DJA/Dir.(Acad)/2019/4306 dated 06.08.2019.
8. Dealing Assistant, R&l Branch for uploading the same on LAYERS.
9. For uploading the same on Centralized Website through LAYERS.

  
06/02/22  
(RAKESH PANDIT)

Officer-in Charge, Genl. Branch, (C)  
Addl. District & Sessions Judge,  
Tis Hazari Courts, Delhi

Encl.: As above.